

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.119/Nag./2023
(Assessment Year : 2015-16)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur Appellant

v/s

Manojkumar Parmanand Singhania
Prop: Agrasen Financial Services
Bajoria Market, Main Road, Nehru Chowk Respondent
Yavatmal 445 001 PAN – AFHPS2846C

Assessee by : Smt. Veena Agrawal
Revenue by : Shri Vijay Agrawal

ITA no.223/Nag./2023
(Assessment Year : 2018-19)

Income Tax Officer
Ward-1(2), Nagpur Appellant

v/s

Indus Papers
E-32-A, Hingna Road
MIDC, Nagpur 440 016 Respondent
PAN – AAFI3073M

Assessee by : Shri Mahavir Atal a/w Shri Anand Daga
Revenue by : Shri Abhay Y. Marathe

ITA no.330/Nag./2023
(Assessment Year : 2017-18)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur Appellant

v/s

Harmony Homes
731, Khare Tower, Near Annapurna Kirana
Dharampeth, Nagpur 440 010 Respondent
PAN – AAEFH1397K

Assessee by : Shri Mahavir Atal
Revenue by : Shri Abhay Y. Marathe

ITA no.331/Nag./2023
(Assessment Year : 2018-19)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur Appellant

v/s

Harmony Homes
731, Khare Tower, Near Annapurna Kirana
Dharampeth, Nagpur 440 010 Respondent
PAN – AAEFH1397K

Assessee by : Shri Mahavir Atal
Revenue by : Shri Abhay Y. Marathe

ITA no.332/Nag./2023
(Assessment Year : 2019-20)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur Appellant

v/s

Harmony Homes
731, Khare Tower, Near Annapurna Kirana
Dharampeth, Nagpur 440 010 Respondent
PAN – AAEFH1397K

Assessee by : Shri Mahavir Atal
Revenue by : Shri Abhay Y. Marathe

ITA no.333/Nag./2023
(Assessment Year : 2019-20)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur Appellant

v/s

Harmony AAC Products Pvt. Ltd.
House no.731, F.No.101, Security Apartment
Khare Town, Dharampeth, Nagpur 440 010 Respondent
PAN – AACCH9011R

Assessee by : Shri Mahavir Atal
Revenue by : Shri Abhay Y. Marathe

ITA no.334/Naq./2023
(Assessment Year : 2019-20)

Dy. Commissioner of Income Tax
Central Circle-2(1), Nagpur

..... Appellant

v/s

Harmony Ventures
Plot no.43, Flat no.701, 7th Floor
Tranquility, Near Traffic Park
Dharampeth, Nagpur 440 010
PAN – AAGFH9672P

..... Respondent

Assessee by : Shri Mahavir Atal
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 06/11/2024

Date of Order – 18/11/2024

ORDER

PER K.M. ROY, A.M.

The captioned appeals have been filed by the Revenue against six different assessees. The details of impugned orders under challenge before us are as follows:-

<i>Name of Assessee</i>	<i>A.Y.</i>	<i>Date of impugned order</i>	<i>Impugned order passed by</i>
<i>Manojkumar Parmanand Singhania</i>	<i>2015-16</i>	<i>14/03/2023</i>	<i>CIT(A)-3, Nagpur</i>
<i>Indus Papers</i>	<i>2018-19</i>	<i>18/05/2023</i>	<i>National Faceless Appeal Centre, Delhi,</i>
<i>Harmony Homes</i>	<i>2017-18</i>	<i>07/08/2023</i>	<i>CIT(A)-3, Nagpur</i>
<i>Harmony Homes</i>	<i>2018-19</i>	<i>07/08/2023</i>	<i>CIT(A)-3, Nagpur</i>
<i>Harmony Homes</i>	<i>2019-20</i>	<i>07/08/2023</i>	<i>CIT(A)-3, Nagpur</i>
<i>Harmony AAC Products Pvt. Ltd.</i>	<i>2019-20</i>	<i>07/08/2023</i>	<i>CIT(A)-3, Nagpur</i>
<i>Harmony Ventures</i>	<i>2019-20</i>	<i>07/08/2023</i>	<i>CIT(A)-3, Nagpur</i>

2. At the outset, the learned Authorised Representative appearing for the assessee submitted that the tax effect on the amount disputed by the Revenue is below the revised monetary limit of ₹ 60 lakh applicable to appeals before the Tribunal, as per CBDT Circular no.09 of 2024, dated 17/09/2024. Thus, the learned A.R. submitted that the Revenue's appeals being covered under the aforesaid Circular is not maintainable.

3. The learned Departmental Representative submitted that since the tax effect on the amounts disputed by the Revenue is below the revised monetary limit of ₹ 60 lakh, as stated above, hence, the learned D.R. wish to withdraw all these appeals.

4. Having heard the arguments of rival parties, perused the material available on record and gone through the orders of the authorities below, we are of the view that the tax effect on the amount disputed by the Revenue in the present appeals are admittedly below the revised monetary limit of ₹ 60 lakh as per CBDT Circular cited supra. It also stands clarified by the CBDT that the revised monetary limit of ₹ 60 lakh, as per the aforesaid CBDT Circulars, would also apply to all pending appeals. In view of the aforesaid, the Revenue is hereby permitted to withdraw the appeals.

5. In the result, appeals filed by the Revenue are dismissed as withdrawn.

Order pronounced in the open Court on 18/11/2024

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

NAGPUR, DATED: 18/11/2024

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur